

had been serving this country continuously for thirty years. He had successfully worked in different departments. In Government, his role was no less than a great leader. Shri Rajiv Gandhi had allotted an amount for the construction of Samta Sthal. But no construction work or development work has yet been started there. All Members shed crocodile's tears in this House. Babuji was also a Harijan Member but nothing is being done for him.

I urge upon the House that the Samta Sthal should be constructed immediately.

SHRI RAM VILAS PASWAN (Rosera): It is a very serious matter.

[*English*]

DR. JAYANTA RONGPI: Mr. Speaker, Sir, I want to enlighten the House on the issue raised by hon. Member Shri Jaswant Singh...

MR. SPEAKER: I am allowing only one Member to speak on one issue. Please sit down. Now Shri Chandrakar.

...(Interruptions)* ...

MR. SPEAKER: What Mr. Rongpi is saying is not going on record. I have allowed Shri Chandrakar.

[*Translation*]

SHRI CHANDULAL CHANDRAKAR (Durg): Madhya Pradesh is facing a fierce famine at this time. Labourers and the poor are migrating from there. They are going to Uttar Pradesh, Haryana, Himachal Pradesh and Delhi. More than one lakh workers have left Durg in search of work. The Central Government has provided Rs. 20 crore to BJP Government in Madhya Pradesh for

relief works. But thousands of people have started Dharna in front of Collector's Office, since 11th December as relief works have not been started.

12.25 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Everyday 500 people are being arrested and they have decided to continue it until the relief works are started, there. The same case is with Durg district which is called an advanced district. The agricultural and factory production is decreasing due to non opening of mills. Non-availability of electricity is also causing loss to the production. There is no water due to famine. Tube wells and wells are useless in the absence of electricity. So I request the Central Government that this matter is very serious and keeping it in view, the BJP Government should be asked to undertake the relief works with the amount of 20 crores which has already been given to the Government of Madhya Pradesh.. (Interruptions)...

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Deputy Speaker, Sir, when the discussion is going on regarding Madhya Pradesh I would like to inform that relief works are going on while the Central Government is not providing money. I have a letter from the Chief Minister which has been addressed to the hon. Union Agricultural Minister demanding money for relief works, but the Central Government has not provided it; even though the relief works are on progress. .. (Interruptions)... As famine has requested the Central Government to provide assistance. The State Government has also invested some amount from its own sources, youths are being employed but Central Government is not providing money. To undertake the relief works speedily and to face that problem of drought, the State

Government has demanded Rs. 220 crore. It is wrong to say that the State Government is not undertaking relief works. The fact is that it is making all its efforts.

MR. DEPUTY SPEAKER: Mr. Ahamed.

...(Interruptions)...

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I may also be permitted an opportunity to speak. As far as the danger from Ekta Yatra is concerned, it is only to communists and Muslim League people only and not to any body else...

[English]

SHRI E. AHAMED: Mr. Deputy-Speaker, Sir, I may be permitted to say a few words about what honourable Shri Somnath Chatterjee has said here about what happened in Palakkad yesterday. Sir, I am speaking with a heavy heart. An innocent girl of 11 fell to the bullets of the police. Another three teenaged youngsters sustained serious injuries and were admitted in the hospital. If the report of *The Hindu* is correct—I feel it is a correct report—Faizal of 18 years, Niyaz of 19 years and Suhaib of 22 years were injured in police firing and were admitted in the hospital in a serious condition. That is what has happened. It has happened in a State like Kerala which is perhaps the heart of communal harmony, and Kerala always presented a picture of perfect communal harmony and amity. If the Ekta Yatra could create such an aftermath in a State like Kerala, what is going to happen in other parts of India? That is what I ask.

Sir, I urge upon the Government to give protection to the life, honour and property of the members of the minority communities. I always condemned communal riots and the House should also condemn it, whoever engineered it. Sir, on the one hand they say that there should be unity and on the other

hand they are spreading communal venom. Also, on the one side there is indiscriminate police firing and on the other side looting, arson and other incidents against the minorities are going on. Therefore, Sir, this yatra which is spreading communal discord should be stopped and the minorities should be given protection of life, honour and property. (Interruptions).

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Deputy Speaker, Sir, through you, I would like to request the hon. Minister of Home Affairs who is present in the House. Yesterday, the police maltreated the Tibetan girls and women on the roads of Delhi and due to this misbehaviour of the police, the people over turned the gypsy which caused injuries to 10–12 small girls and they had to be hospitalised. I urge that the action should be taken against those police officers who are associated with this incident and they should be warned that they should not repeat such action in future.

Even though the Supreme Court has pronounced its verdict in this matter, many Tibetan citizens including girls are in jails and police is continuing making arrests. Two judges of Supreme Court have issued a public statement to the effect that a demonstration can be held, if it is non-violent and even if some pictures had been put on fire it was not violation of law. In spite of this fact police has made arrests. Honourable Minister should apologise for this act before this House, Tomorrow there is a hearing in the Supreme Court on this case. Situations should not be allowed to deteriorate to such a point where we are forced to seek justice from the Supreme Court. Honourable Minister should present his view point. (Interruptions)

SHRI RAM VILAS PASWAN: I would like to support the view presented by Shri